

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-585(PB)/2017

IN THE MATTER OF:

Aditya Birla Real Estate Fund

.... Applicant/Petitioner

Vs.

Amrapali Smart City Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner :

Ms. Shruti Dass, Adv.

For the Intervener :

Mr. Vishnu Sharma, Ms. Sonali Negi,

Ms. Anupama Sharma & Mohit Rai, Adv.

ORDER

For order, see (IB)-90(ND)/2017.